

(Rs. per quintal)	
Kharif Crops & Sugarcane	Projected Cost of Production for 2011-12
Paddy	888
Bajra	840
Maize	921
Arhar	2702
Moong	3373
Groundnut	2633
Soyabean	1560
Cotton	2528
Sugarcane	102
Rabi Crops	Projected Cost of Production for 2010-11
Wheat	826
Gram	1902
Masur (Lentil)	2191
Rapeseed/Mustard	1520

(b) to (d) In the process of finalizing its report containing recommendations on Minimum Support Prices (MSPs) for various agricultural commodities, the CACP holds consultations with different stake holders, including farmers associations.

Inquiry in NAFED

3269. SHRI D. RAJA:

SHRI R.C. SINGH:

SHRI M.P. ACHUTHAN:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that Government had appointed an inquiry committee headed by Justice R.R. Misra on the alleged corruption in the National Agricultural Cooperative Marketing Federation of India Ltd. (NAFED);

(b) if so, the details thereof;

(c) when was the report submitted; and

(d) the main findings of the committee and action taken, if any, against the officials involved in the corruption?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HARISH RAWAT):
(a) to (d) Taking the cognizance of the statutory auditor's report of NAFED for the year ending 2007 on the unsecured tie-up overdues of Rs.57976.00 lakhs, the then Central Registrar of Cooperative

Societies had ordered for an enquiry on 30.1.2008 under sub-section (1) of Section 83 of the MSCS Act 2002 to inquire into the conduct of Board of Directors of NAFED and its officers in undertaking tie-up business under Public Private Partnership mode in agricultural and non-agricultural items by extending financial facilities to private companies. The Inquiry Committee comprised of Justice (Retd.) Dr. R. R. Mishra and Dr.V. K.Agrawal, Ex-Secretary (Law), Government of India. The report was submitted on 2nd December, 2008. The main findings of the Committee are (i) tie- up business in non-agricultural and non-traditional items was contrary to the bye-laws of NAFED, (ii) the members of the Board of Directors and Business Committee of NAFED were fully aware that the tie-up business in non-agricultural and non- traditional items was contrary to the bye-laws of NAFED, (iii) adequate securities were not obtained from the parties and (iv) the officers of NAFED did not take due care and diligence while sanctioning or disbursing the amount. Based on the findings of the Committee, the Central Registrar of Cooperative Societies has issued show cause notices to a total of 34 officers/ex-officers including the then Directors/Members of Business Committee of NAFED under section 83 of the MSCS Act, 2002 for causing deficiency to the assets of NAFED. Besides, NAFED has also filed criminal complaints with CBI and Economic Offence Wing against parties and the erring officers. In addition, NAFED has also filed arbitration cases and civil suits for recovery of outstanding dues from the tie-up defaulters and cases under Negotiable Instrument Act.

Investment in agriculture sector

3270. DR. T. SUBBARAMI REDDY: Will the Minister of AGRICULTURE be pleased to state:

- (a) the over-all production of foodgrains particularly rice and wheat for the last three years, year-wise;
- (b) the productivity per hectare, Statewise;
- (c) the reasons for disparity in productivity;
- (d) whether Government has taken/proposes to take measures to increase investment in the infrastructure development in the agricultural sector; and
- (e) if so, the details thereof along with the details of the funds earmarked for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HARISH RAWAT): (a) The over-all production of foodgrains particularly rice and wheat for the last three years, i.e. 2008-09, 2009-10 and 2010-11 is as given in the table below :